

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General at Jammu)
* * * * *

Subject: Surrender of the Certificate of Enrollment as an Advocate.

N O T I F I C A T I O N

No: 947 of 2026/RG/LP

Dated: 24.04.2026

It is hereby notified that the below mentioned applicant has voluntarily suspended his practice as an Advocate and have surrendered his Certificate of Enrolment as an Advocate, therefore, the same is suspended from the date shown against his name as below:-

S.No	Name of Advocate S/Shri	Date of Surrender	Enrollment No. & Date
1.	Sparsh Sharma S/O Atul Sharma R/O H.No.893, Subash Nagar, Rehari Mohalla, Tehsil & District Jammu	22.04.2026	JK-262/2023 Dt. 08.02.2023 (Absolute)

By Order.

Mujtaba 24/04/26
(Syed Mujtaba Hussain)
Registrar Administration (L.P.)
High Court Main Wing, Jammu

No: 17233-41 RG/LP

Dated: 24.04.2026

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu.
2. Principal District & Sessions Judge, Jammu.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
6. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to upload the same on the official website of the High Court for information of the concerned.
7. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Notifications file for record.
9. **Mr. Sparsh Sharma S/O Sh. Atul Sharma R/O H.No. 893, Subash Nagar, Rehari Mohalla, Tehsil & District Jammu.**

.....for information.

Mujtaba 24/04/26
Registrar Administration (L.P.)